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disinvestment to reduce our fiscal deficit. In this situation, there are limitations to which you can implement this sort of approach. If we were starting from an ideal stage, his suggestion would have a lot of merit.

References

He also suggested that we should use surplus land. I for one favour that sort of proposal if it finds favour with the State Governments.

उपसभापति: और भी सवालात बाकी हैं, मनमोहन सिंह जी?

SHRI MANMOHAN SINGH: Madam, I am coming to the last issue. Mr. Vayalar Ravi suggested that all those public sector undertakings which are viable should be given all possible encouragement. I heartily endorse his suggestion. I am not familiar with the case of the Hindustan Machine Tools. But it quite often happens that when many public sector units fall into bad debts, they try to blame the Government. They try to blame the banks. But as the HMT is concerned, I can assure Mr. Ravi that right now a restructuring programme is being considered. We consider the HMT as a great national asset. We will give it all possible assistance to flourish. So on that point, there should be no doubt at all.

THE DEPUTY CHAIRMAN: I hope the Members are satisfied. If some Members are not satisfied, we cannot help it.

I have a Bill for introduction Mr. P.M. Saveed.

## THE INDIAN PANEL CODE (AMENDMENT) BILL, 1994

HE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Madam, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

The question was put and the motion was adopted.

SHRI P.M. SAYEED: Madam, I introduce the Bill.

## REFERENCES—CONTD.

## Re. Misuse of TADA

उपसभापतिः मनमोहन सिंह जी को अब जाने दो, इन्होंने खाना नहीं खाया है। Let us have some courtesy for the Finance Minister. (Interruptions) Still, the Members insist on Zero Hour. What about the Railways? We have two hours for it and then we have a statement at five o'clock on a very important issue about Pakistan's nuclear capability. What would you like? (Interruptions) But, the Appropriation (Railways) Bills have to be sent back. I told you that there is a technical difficulty. (Interruptions) I know it.

श्री प्रमोद महाजन: वह तो 5:00 बजे है।

THE DEPUTY CHAIRMAN: I Know it.

SHRIMATI MARGARET ALVA: Madam, the Government Business and the financial matters should also be considered by the House. (Interruptions). The Calling Attention has gone on for five hours. The Calling Attention should have been finished in two hours. (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, you were present in the Chamber of the hon. Chairman.

श्री प्रमोद महाजन: एक बार आपके साथ भी तय हुआ, यह अच्छा तरीका नहीं है हाउस में काम-काज का, इससे बहुत गलत मैसेज जाता है। आज ज़ीरो आवर में ऐसी क्या बात है जो ज़ीरो आवर को बचाया जा रहा है।?

THE DEPUTY CHAIRMAN: If you

ask my opinion, I would like to inform you that it is the decision of you all that the day we have a Calling Attention, there should be no Zero Hour and no Special Mentions.

SHRI GURUDAS DAS GUPTA: I am not going into it. We have our profound faith...(Interruptions)

THE DEPUTY CHAIRMAN: I will allow. TADA has been discussed thrice before in this House. If again, people want to speak on TADA, it is fine.

मिस्टर ओबौदुल्ला आजमी, आप बोल तो चुके हैं

"टाडा" पर, अभी क्या बोलेंगे?

मौलाना ओबोबुल्ला खान आजमी (उत्तर प्रदेश): नहीं, मैडम, मैं बोल नहीं चुका हूं, आप इजाउट हैं हो मैं बोलं

تشری عبیدالشدخان اعظی بنہیں مطرم میں بدل تنہیں بیکا ہوں۔ اَپ ایجازت دیں تومیں لولوں ۔

श्री सतीश अग्रवाल (राजस्थान): उस रोज़ बिना इजाजत बोले थे. आज इजाजत से बोल रहे हैं।

मौलाना ओबैदुल्ला खान आजमी: मैडम, बहुत-बहुत शुक्रिया। मैडम, ''टाडा'' का कानून पंजाब में दहशतगर्दी को खत्म करने के लिए बना था और इस बक्त इस कानून का जो मिसयूज पूरे मुल्क में हुआ है उसमें बिल-आखिर गरीबों की आहें और बेकसूर लोगों पर होने वाले जुल्म की फरियाद पार्लियामेंट के ऐवाल से टकराकर गूंज रही है। अब पूरा मुल्क बेचैन होकर—कानूनदां, पढ़े-लिखे लोग और बगैर पढ़े-लिखे लोग, हर चहार जानिब से इस जुल्म के खिलाफ एक आवाज उठी है। ...(इयवधान)..

مولانا عبد الشرفان المنظى: آترييش، ميرم بهت بهت شكريد ميرم والادا والمن بنجاب من دبهشت كودى كوم كالدا والمن من من المالات كالمالات كالمالات كالمالات كالمالات كالمن كالمراب المراب المر

پودامملک بیمین مهوکر آلون دان بیسے بھے نوک اور بینر پڑھے سکھے نوک مرحمالطانب سے اس ظلم کے خولات ایک اوازائی ، وافلتاً،

THE DEPUTY CHAIRMAN: We will do the Appropriation (Railways) Bills without discussion. (Interruptions)

SHRI V. GOPALSAMY: How can the Appropriation (Railways) Bill be passed without discussion?

THE DEPUTY CHAIRMAN: Now, he is speaking. Don't interrupt. I do not want any more interruptions. Please sit down. You cannot have your cake and eat it too. you want to have Zero Hour, you want to have Special Mentions, you want to speak on the Appropriation (Railways) Bills and they should be sent back in time to Lok Sabha. How is it possible?

मौलाना ओबैदुल्ला खान आजमी: मैडम, दस्तूरे हिन्द में यह साफ तौर पर लिखा हुआ है कि जो भी आदमी गिरफ्तार किया जाएगा, उसे ..(क्यवधान)...

مولانا عبديدالسُّدخان اعظى: ميدم: دستوريندس بيرصا متطور بيكها بواجير يولي ادى گرفتار كيامائگا كيسد: مداخلت.

THE DEPUTY CHAIRMAN: Now, it is important. If it is important, then you should tell this thing to your colleagues. Don't tell this thing to the Chair.

मौलाना ओबेद्रल्ला खान आजमी: उसे 24 घटे के अंदर मजिस्ट्रेट के सामने पेश कर दिया जाएगा। यह इसलिए किया गया है कि गिरफतार इंसान मजिस्ट्रेट के सामने असल वाक्यात बयान कर सके और उसकी गिरफतारी की वजह भी मजिस्टेट के सामने बताई जा सके। लेकिन आम तौर पर दस्तरे हिन्द की इस दफा पर अमल-दरामद नहीं होता। दूसरा आम कानून यह है कि जब किसी आदमी को आप जेल में डालते हैं तो उसकी सफाई का मौका मिलता है, लेकिन यह "टाडा" ऐसा कानन है जिसमें किसी भी आदमी को मुज़रिम बनाकर जेल में डाल दिया जाता है और उसे सफाई का कोई मौका नहीं मिलता। इसलिए हम इस "टाडा" को काले कानन के साथ ताबीर करते हुए यह महसूस करते हैं कि जम्हरियत के लिए यह कानून एक बदनुमा दारा है और जब तक इसे खत्म नहीं किया जाएगा, जम्हरियत के माथे से कलंक नहीं धूल सकता। जब भी ऐसे कानून

<sup>\*[]</sup> Transliteration in Arabic Script.

कानूनसाझ असेम्बलियों में लाए जाते हैं तब सरकार की तरफ से हमेशा यह वादा किया जाता है कि किसी ख़ास एमरजेंट हालात के लिए यह कानून लाया गया है, जैसे फंबाब के लिए यह लाया गया था, मगर अब इस कानून बा निफाज पूरे मुस्क में कर दिया गया है और मै समझता हूं कि दस्तूर हिन्द की दफा 21 के तहत जो हिन्दुसानी शहरियों को बुनियादी हुकूक मिले हैं, यह उसकी खुली खिलाफ़बर्जी है।

بنے کمپسی نوام*س ایم حب*نٹ حالات <u>کے ل</u>ثر

THE DEPUTY CHAIRMAN: Mr. Azmi, we are not having a discussion on TADA.

हो गई बात, अब दूसरे किसी सदस्य को बोलने दीजिए।

भीलाना ओबैदुल्ला खान आजमी: मैं सिर्फ यह कहना चाहता हूं कि इस कानून के जरिए बहुत ज्यादा जुल्म हुआ है, मुल्क के लोगों की कराह पूर हाउस सुने और हुकूमत अपने बहरे कानों को खोले वरना हम यह समझने पर मजबूर होंगे कि एक मुज़रिम को जुमें की सजा तो दी जा सकती है, मगर अगर वह दहशतरार्द नहीं है, टेरेरिस्ट नहीं है, तो उसे "टाडा" में बंद करने का क्या जवाज़ है? अगर इस तरह के बेकसूर लोगों को "टाडा" में बंद किया जाएगा तो हम यह समझने पर मजबूर होंगे कि हुकूमते-हिन्द खुद दहशतगदीं को पैदा करने के लिए बेकसूर इंसानों को मजबूर करती है। इसलिए मैं डिमांड करता हूं कि "टाडा" का कानून मुकम्मल तौर पर खत्म किया जाए ताकि बेकसूर लोगों को राहत मिले।

मैडम, ह्यमून-ग्रईट्स कमीशन के चेयरमैन जनाब रंगनाथ मिश्र जी ने भी सुप्रीम कोर्ट का दरवाजा इस सिलसिले में खटखटाया है। यह कानून ऐसा है कि—

"न तड़पने की इज़ाज़त है न फरियाद की है, घट के मर जाऊं यह मरज़ी मेरे सय्याद की हैं"

हुकूमत इस कानून को खत्म करके मुल्क के लोगों को राहत और निज़ात दिलाए। शुक्रिया।

مولانا عبيدالشرخان اغلی بي هون بيرکهنا چا ستاسول که استقانون کے ذریعے بهت زیاد د فلم ہوا ہے ملک کے لوگوں کی کواہ لولالم وس سنے اور حکومت اسپنے

<sup>[]</sup> Transliteration in Arabic Script.

بہرسے کانوں کو کھو سے ورنتہ ہم یہ سمجھنے
برعبور ہوں گے کراکے مجم کو جرم کی سنوا تو
دی جاسکتی ہے مگراگر وہ دہشت گرد ،
سنس ہے بٹورسیطی نہیں ہے تو اسعے
سند کیا جائے گار توہم ریہ سمجھنے برعبور
سند کیا جائے گار توہم ریہ سمجھنے برعبور
سیدا کرنے کے مگومت ہمنڈ کو دہشت گوی
سیدا کرنے کے مگومت ہمنڈ کو دہشت گوی
سیدا کرنے کے اس لئے میں طیمان ملک
سیدا کرنے کے اس لئے میں طیمان ملک
سیدا کرنے کے اس لئے میں طیمان ملک
سیدا کرنے کے اس لئے میں طیمان کو

مديوم بهيون رأيش كميشن كي بيري حباب زنگا نامتن شرحي نظي تهيم كورف كا درواز داس سلسله بي كفه كحف يا سع-ريد قانون السياسي كم .

رز طرینے کی اجازت ہے دفرمادی ہے گھول سے مرحاوک میر گئی میرسے صیادی ہے محکومت اس قانون کوئٹم کرسے کمک سے لوگوں کو دامت اور نجات دلامے ٹیکو ہیم

THE DEPUTY CHAIRMAN: Mr. Satish Pradhan.

SHRI SATISH PRADHAN (Maharashtra): Madam, our Internal Security Minister visited Mumbai and he made a statement there that TADA would be repealed. After hearing that some points have arisen in my mind. Therefore, I rise to raise those points. (Interruptions)....

SHRI PRAKASH YASHWANT AMBEDKAR (NOMINATED): Madam.....

THE DEPUTY CHAIRMAN: I will abide by the Chairman's decision.

SHRI PRAKASH YASHWANT AMBEDKAR: Has any permission required from the Chairman?

THE DEPUTY CHAIRMAN: Yes, Pradhan Sahib, boliye.

SHRI PRAKASH YASHWANT AMBEDKAR: Then next time if anybody is allowed to associate himself in this House, then I will have to make noise in this House.

THE DEPUTY CHAIRMAN: You are free to do it.

SHRI PRAKASH YASHWANT AMBEDKAR: So many have associated themselves with this issue. If you don't allow somebody to associate himself, then it is discriminatory.

SHRI SATISH PRADHAN: One of the Members of the Treasury Benches in the other House has also mentioned about TADA. In this House many Members have mentioned about TADA and we are discussing the TADA. Unfortunately, when we are discussing about TADA, the gunegars or those who arrested under TADA. segregated on the basis of caste and creed. They are differentiated like that. I think it is not correct. All these gunegars should be treated as gunegars. The Home Minister had made several statements. All the statements were made when the Parliament session was going on. Therefore, I would like to know whether it amounts to a breach of privilege or

Some people had met the Internal Security Minister and he had made a statement. First I though he had heard the other side of the story. I think he has not done so. He has not discussed the matter with the other side.

The hon. Minister of State in the Ministry of Home Affairs, Mr. Rajesh Pilot, has referred to the December 92-

January'93 riots and bomb blast cases. I would like to bring to the notice of the House that all the cases relating to riots and bomb blasts are going on in different courts. Will they not be affected by the Minister's statement? Is it not a way to pressurise the courts by indicating the Government's opinion about these cases? At the time of arrest or during that period the police officers were issuing statements after statements by giving the details about the happenings. Why didn't the complainants of today, including the hon. Minister of State for Home Affairs, raise objections at that time? This might be the first time in the history of the nation that the Government started separating the criminals on the basis of caste and creed. Is it fair? Is the law going to permit it?

Some time back, they arrested one of the bomb blast culprits and without the knowledge of the court they arranged his interview on TV. Then it became vary difficult to answer the Court. At that time they said, "This was the only incident". But. according information, the Government has played another gimmic on 17th July, 1994 between 9 p.m. and 10 p.m.. They released a programme named 'Dial Your Opinion' on the All India Radio. In that programme, the interview released was one of the persons who was in the custody of the Magistrate in the bomb blast case. Madam, today in Bombay a BJP member of the Municipal Council Mr. Ram Das Naik was murdered. Bombay has become a terrible place.

THE DEPUTY CHAIRMAN: Mr. Pradhan, please conclude now.

SHRI SATISH PRADHAN: Madam, the Government should come forward and do something about it.

SHRI ABDUSSAMAD SAMADANI (Kerala): Madam, I want to associate myself....

THE DEPUTY CHAIRMAN: No, I am not allowing you. Shri Gurudas Gupta.

SHRI GURUDAS DAS GUPTA: Madam, I associate myself with the sentiments. I believe these are the sentiments of all the Members, may of the entire nation because the National Human Rights Commission has taken a position. Because of the position that they have taken, the problem has assumed different dimension. I wish the Government comes out immediately and withdraws it. It is no longer a controversy after the position taken by the National Human Rights Commission. Thank you.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, टाडा के बारे में बहुत दिनों से बहस चल रही है। मैं उसमें नहीं जा रहा है। मैडम्, 1985 में जब टाडा बनाया गया था तो वह दो साल के लिए था, कोई परमानेंट कानून बनाने के लिए नहीं था। उस समय सरकार इन्ही की थी और उस समय उनका यह फैसला था कि वह दो साल में टैरोरिज्म को रोक देंगे। लेकिन वह रोक नहीं पाए और फैल गया उनके कारण पंजाब से कश्मीर और कश्मीर से पूर्व नौर्थ ईस्ट । उनकी जो पौलिसीज हैं, उन पौलिसीज से वह टैरोरिज्म को रोक नहीं पा रहे हैं. बल्कि नई-नई जगहों पर बढ़ावा दे रहे हैं और बढ़ रहा है। वह मजब्र कर रहे हैं गुजरात के बेगुनाह लोगों को, राजस्थान के बेगुनाह लोगों को, महाराष्ट्र के बेगुनाह लोगों को और आन्ध्र प्रदेश के बेगुनाह लोगों को, कि तुम जेल के अंदर सड़ो। मुसीबत आपने बनाई, टैरोरिज्म को आप नहीं रोक पाए और बाद में तीन साल. दो साल करके बार-बार उसे बढ़ाया।.... (व्यवधान) वॉयालर रवि जी बैठे हैं। जब लैफट डैमोक्रेटिक फ्रंट की गवर्नमेंट थी. हमने 1985 में ही फैसला लिया था कि बंगाल, त्रिपरा और केवल. इन तीनों राज्यों में टाडा का इस्मेमाल नहीं

مثری تحد سیم چیچی بنگال: میرم م طاط اکے بلاسے میں بہت دنوں سے بحث چل دہی ہے میں اس میں نہیں جارہ ہوں میرم مے م 10 میں جب بط الحرا" بنایا گئیا تھا۔ کوئی بیماننٹ قانون بنانے کیلئے نہیں تھا۔ اس وقت ہم کارا نہی کی تھی اور اس سے ان کا بیرفیصلہ تھا کہ وہ دوس ال بی ٹیوزم سے ان کا بیرفیصلہ تھا کہ وہ دوس ال بی ٹیوزم موروک دیں گئے دیکن وہ دوک نہیں بائے اور کھیل کئیا ان کے کارن بنجاب سے شمیر

DEPUTY CHAIRMAN; request the Members not to interfere. (Interruptions). Please sit down.

you invoked the law. (Interruptions).

MD. SALIM: One Gorkhaland agitation. You people from Delhi created the problem in Darjeeling by using the RAW. Then, it was decided by the Cabinet to use the TADA provisions because you were patronising terrorism there. We know the Bombay blasts case and the Ayodhya case. These two cases are there. We are proud of your handling. Now you are inciting communalism again. You are encouraging divisive forces in Tripura. But you have not evoked TADA. But in Kerala, you have booked our people, my organisation people, the people belonging to the Democratic Youth of India, our CPI (M) people, under TADA. You should be ashamed of this ....

SHRI VAYALAR RAVI: No.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: They don't have any shame .... (Interruptions)...

Your policy on TADA is not clear. Your official spokeman says that you have not yet decided on what your policy on TADA is...(Interruptions)...

उपसभापतिः अफजल साहब, बोलने दीजिए।

Help me to run this House in an orderly manner...(Interruptions). Please order restore House...(Interruptions)....

भी मोहम्पद सलीम: मैं अब तक समझता हूं कि अगर टेररिज़म हुआ है वहां, अगर आपको इस्तेमाल करना है, अगर जो इंडियन पीनल कोड़ है, जो कानून है क्रिमिक्स जो प्रोसीजर्स हैं. अगर आप नहीं कर सकते हैं तो भी अगर टाडा को आप इस्तेमाल करते तो मैं आपने नासा, आपने मीसा. डी.आई.आर., आपने पी.डी.एक्ट एक के बाद एक कानून ऐसा बनाया, इस तरीके का प्रिवेटिव डिटेंशन कानून के अलावा आपकी हकुमत चल नहीं सकती और आज क्या करते हैं कि जब जनता इसके विरोध में है, जब मिसयूज़ हुआ गुजरात में, 26000 केस बनाए आपने। 95 प्रतिशत केसेज में रिलीज हुए हैं। आपके मंत्री जी यहां चतरानन मिश्र और गुरुदास दास गुप्ता जी के सवाल के जवाब में राजेश पायलट जी का आन्सर है इस हाउस में,

SHRI VAYALAR RAVI (Kerala): How many case are there in West Bengal?

SHRI MD. SALIM: Only two cases. You know very well. (Interrruptions). In challenge it. Madam, it should go on record. Madam, he has no right to mislead the House. If he proves that there are 300 cases under TADA in West Bengal, I will resign from this House. If he is proved wrong, then he should Ī resign. accept this challenge. (Interruptions). Madam, it has become a habit of the Treasury Benches that whenever we raise some issue, they give the example of West Bengal, Madam, he said, "300". It should be recorded.

SHRI VAYALAR RAVI: There are two cases....(Interruptions). SHRI MD. SALIM: It was the decision

of the Cabinet. (Interruptions).

<sup>[]</sup> Transliteration in Arabic Script.

इस सन्न में कि 95 परसेंट केसेज में आप उसको रिलीज़ करने पर मजबूर हुए हैं।

References

That means, it is abuse. That means, it is misuse.

और हम जब कह रहे हैं कि मिसयूज़ हो रहा है तो यू रिपील दैट एक्ट। चक्हाण जी कहते हैं यहां हाउस में कि कुछ राज्यों में राज्य सरकारों के साथ हम वार्तालाप करेंगे, पत्र भेजेंगे, वहां कुछ मिसयूज़ हो रहा है। राजेश पायलट जी बंबई में जा कर कार्यकर्ता की मीटिंग में कहते हैं, माइनॉरिटीज़ के मोहल्ले में कि आइन्दा साल जब ये आएगा रिन्यूअल के समय पर एक साल बाद, हम इसको रिपील करेंगे। You repeal that Act.

That means, it is abuse. That means, it is misuse.

References

ادرم جب کہ رہے ہی کہ مس لیز ہورہ ہے تو" یو رہیسل دیف ایکٹ سیجان ی کہتے ہیں ہم کا دوں سے ساتھ ہم وارالاب مریں گئے۔ بتر کھیجیں گئے۔ وہل کچڑ میں یوز سہو دہ ہے۔ واجیش بابک طبی بمبینی میں ہاکہ کا رہے کرتا کی میٹنگ میں کہتے ہی ماکنا دھیز کے مخلف یں کم آشندہ سال جب بر آئے گا دنیول کے سعے برایک سال بعد ہم ان کو دبیل کویں گئے۔

You repeal that Act.

SYED SIBTEY RAZI: Madam, I stand on a point of order. Is it a detailed discussion? If it is a detailed discussion on TADA...(Interruptions)...

SHRI MD. SALIM: You provoked

SYED SIBTEY RAZI: Please let me speak.

उपसभापतिः बैठ जाइए। पहले उनको बोलने दीजिए मगर संक्षेप् में बोलिएगा।

I have many names on other important subjects.

SYED SIBTEY RAZI Pradesh): Madam, there is only a reference about misuse of TADA. If it is going to be a complete discussion on TADA, then the Government should be given a notice according to the rules of procedure. The Government's version should also be heard. Making a wild allegation such as this is not fair. If this is allowed, if only four-five people get the opportunity to attack the Government and the Government is not given an opportunity to explain its position, I think it is not fair. You have to give protection to the Government also.

....(Interruptions)....
AN HON. MEMBER: Madam, I want to associate....(Interruptions)...

<sup>&</sup>lt;sup>†</sup>[] Transliteration in Arabic Script.

References

SYED SIBTEY RAZI: When you are giving an opportunity to the Opposition. Members, then the Government should also be given an opportunity to explain its case...(Interruptions).... You are not giving an opportunity to the Government. This kind of incidents were brought to this House many times. But we never discussed them. But now if a detailed discussion is taking place, then I think the Government should be given a proper opportunity. It should not be ignored...(Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, this has all happened because of Mr. Vayalar Ravi's interruptions.... (Interruptions)....

SYED SIBTEY RAZI: Mr. Gupta, let me finish. Therefore, Madam, the Government should also get an opportunity to explain its case.

SHRI GURUDAS DAS ĞUPTA: It has happened because of Mr. Vayalar Ravi. Nobody wanted to have all this rancour.

SYED SIBTEY RAZI: Mr. Gupta, we never interrupted when you people were speaking. Why don't you extend the same courtesy to us when we are speaking?

Madam, if a discussion-like thing is taking place, then the Government should be given a proper notice.

SHRI GURUDAS DAS GUPTA: Madam, Mr. Ravi has created all this rancour in this House. He has to be held responsible.

THE DEPUTY CHAIRMAN: Mr. Gupta, I have permitted Mr. Razi.

SYED SIBTEY FAZI: Madam. whenever such incidents happen, the Government will look into those incidents. But making this kind of wild allegation is not proper ...(interruptions)...If it is a national issue, we will also feel concerned. But it is not proper to make wild allegations. Kindly register my protest ...(interruptions)... The Members of this side should also be given an equal opportunity ...(interruptions)...

THE DEPUTY CHAIRMAN: Mr. Razi, let me dispose of your point of order.

There is no discussion on TADA before me. Those Membes who spoke on TADA took the permission of the Chairman to speak on TADA. If any Member from the treasury benches wanted to speak, he could have gone to the Chairman and taken his permission. They took his permission and that is why they are speaking. Having said this, I request Mr. Salim and others not to make unsubstantiated allegations. You speak on the topic itself. If you make allegations, you have to substantiate them with evidence. You cannot just speak from your memory or otherwise. Please don't do that. You speak on a subject on which you have been permitted by the Chairman. Do not go around other subjects ...(interruptions)...

SHRI MD. SALIM: I have been talking only about the use, misuse or abuse of TADA and for that purpose I didn't say anything from my memory. It was from Jaffer Shariefji's statement and from Mr. Rajesh Pilot's statement, And again. I am speaking from Mr. Chavan's statement either in the House or outside the House: I have only quoted. Madam, since you want me not to make wild allegations, I would appreciate Mr. Jaffer Sharief and not my memory. He spoke only yesterday afternoon in this House, just 24 hours earlier. I appreciate his courage. I am not referring to his earlier statements and letters. He said vesterday ...(interruptions)...

THE DEPUTY CHAIRMAN: Now, please be brief also.

SHRI MD. SALIM: Madam, you were not in the Chair vesterday when I raised this matter. Jaffer Shariefji stated that it is being wildly used or misused in some parts of the country. The Home Ministry does not have any proof. The National Human Rights Commission is saying it. We have not constituted Commission, Madam, it is a question of human rights and violation of human rights. We have committed on the question of human rights in the world fora. It is not a question of Hindus or Muslims. It is not a question of terrorism now. The question is that you are terrorising a section of our population through the use or misuse of TADA and we are opposed to that. And it is not only the Left Government I am speaking for; it is a question of political will. That is what I referred to the Minister because it is a question of political will and that is why in Bihar and Orissa they have not resorted to or invoked TADA. In Orissa and Bihar, we do't have the CPI(M) Governments or the Left Governments. Mulayam Singhji came to power in Uttar Pradesh and he released 300 TADA detenues who had been talsely detained earlier. And now, this is the result of our anger here, Madam. We expressed our anger. Yesterday, Gujarat released more than 200 persons. Mizoram Government issued a statement saying we have only so many TADA cases. Why? It is because of the anger and the wrath of the people.

श्री संघ प्रिय गौतमः भारतीय जनता पार्टी का नाम भी लीजिए।...(व्यवधान)

SHRI MD. SALIM: I have yet to reach Delhi. Madam, yesterday, the Delhi Government ...(interruptions)... They have set up a committee and the committee decided that more than 45 persons ...(interruptions)...

THE DEPUTY CHAIRMAN: Mr. Salim, Please ...(interruptions)...

SHRI C.K. JAFFER SHARIEF: It was because of my anger also ... (interruptions)...

SHRI MD. SALIM: When I say "our anger", I include Jaffer Shariefji, good people of Congress also. So, when we went to oppose and we were not children ...(interruptions)...This is why I am saying, "Don't close your eyes. Read the writing on the wall and repeal the Act. Prevent them. If you want to continue the TADA, please check the misuse and abuse and punish those who are inderiminately using it, who are extorting money, in Gujarat, in Maharashtra and in Andhra Pradesh. This is my submission.

Re Absorption of employees of Regional Rural Bank of Sri Nagar in the State Bank of India.

श्री सुन्दर सिंह **भंडारी** (राजस्थान): मैडम, आपकी मार्फत में एक छोटे और अहम सवाल की तरफ सरकार का ध्यान आकर्षित करना चाहता हं। इलाकाई देहाती बैंक श्रीनगर में स्टेट बैंक का स्पांसोर किया हुआ एक बैंक था। लेकिन वहां बहुत हालात खराब हो जाने के कारण उस के करीब 192 कर्मचारी आज वहां से विस्थापित हो गए हैं और हिन्द्रस्तान के कई शहरों में आज वह रह रहे हैं। पिछले चार सालों से उन की मांग है कि या तो उन को ऐब्जार्ब कर लिया जाए स्टेट बैंक में यह इस सारे बैंक को ही स्टेट बैंक में ऐब्जार्ब कर लिया जाए। चार साल से मंत्रियों के द्वारा सेक्रेटरीज़ के द्वारा एक ही जवाब मिल रहा है-वी आर लुकिंग इंट्र दि मैटर' । अभी तक इस मामले पर फैसला नहीं हुआ। 10-11 महीने से इन लोगों की तनख्वाहें बंद हैं। अब यह समझ में आ सकता है कि ये कर्मचारी अगर इनके मामले को तय नहीं किया गया है और तनख्वाहें बंद रहीं तो इनके ऊपर क्या मुसीबत आज गुज़र रही होगी। बहत छोटी छोटी संख्या में ये लोग अलग अलग शहरों में हैं। इन्दौर में एक हैं. चंडीगढ़ में चार हैं. जयपर में दो हैं. बंगलौर में दो हैं, बम्बई में दो हैं, दिल्ली नेशनल केपिटल रीजन में 40 हैं और जम्मू शहर में बकाया लोग हैं। उनकी मांग बिल्कल वाजिब है कि इनको स्टेट बैंक की सर्विस में ले लिया जाए और इनकी तनख्वाह जल्दी दिलाने का इंतजाम किया जाए। मैं यह आग्रह करना चाहता हं कि सरकार इस मामले पर जल्दी से जल्दी फैसला करे।

## Re. More Sugar to Tamil Nadu

SHRI S. AUSTIN (Tamil Nadu): I urge upon the Government to allot additional sugar to tide over the shortage experienced in Tamil Nadu. Our hon. Chief Minister has requested the Central Government for increased allotment of sugar to Tamil Nadu in proportion to its population. But the Centre has been allotting only 22,457 tonnes of sugar which was decided seven years ago on the basis of population at that time. The Centre had been giving an extra 1,127 tonnes of sugar since August, 1991 but, this also has been withdrawn since March this year. Tamil Nadu needs at least 31,000 tonnes of sugar to meet the requirement from PDS. Under the